

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8760/2018

(Arising out of impugned final judgment and order dated 22-03-2018 in CRLA No. 60/2001 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

RAKESH KUMAR GUPTA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.137247/2018-EXEMPTION FROM FILING O.T. and IA No.137246/2018-PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP(Cr1) No. 6910/2019 (II)

Date : 29-10-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. V. K.Shukla, Sr Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamendra Mishra, AOR

Mr Sanjay Gupta, Adv.
Ms Nandini Sharma, Adv.
Mr. Mudit Sharma, AOR

For Respondent(s) Mr. Anubhav Kumar, Adv.
Mr. Abhishek Swarup, Adv.
M/S. Manoj Swarup And Co., AOR

UPON hearing the counsel the Court made the following

O R D E R

Trial Court Records be requisitioned.

List the matters, after receipt of the Trial Court Record, on a Non-Miscellaneous Day in the month of February, 2022.

**(SONIA BHASIN)
COURT MASTER (SH)**

**(ANITA RANI AHUJA)
ASSISTANT REGISTRAR**